

MCRC-24030-2025

IN THE HIGH COURT OF MADHYA PRADESH AT INDORE

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BEFORE

HON'BLE SHRI JUSTICE SUBODH ABHYANKAR ON THE 30th OF JULY, 2025

MISC. CRIMINAL CASE No. 24030 of 2025

CHARAT Versus THE STATE OF M. P.

Appearance:

Mr. Vikas Rathi, counsel for the applicant.

Mr. Virendra Khadav, counsel for the non-applicant/State.

ORDER

At the outset, counsel for the applicant prays for withdrawal of the anticipatory bail application.

Prayer is allowed.

Accordingly, the same is dismissed as withdrawn.

Certified copy, as per Rules.

(SUBODH ABHYANKAR) JUDGE

Arun/-